

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No. 1963/2016**

New Delhi, this the 28<sup>th</sup> day of July, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. V. N. Gaur, Member (A)**

Amjad Ali  
S/o. Late Mustaq Ali  
Ex-Khalasi  
Under Sr. Section Engineer (P-Way)  
Northern Central Railway  
Jhansi  
R/o. C-28, Upper Ground Floor,  
Gali No. 12, Mayur Vihar Phase-I  
New Delhi. ...Applicant

(By Advocate : Ms. Meenu Mainee)

VERSUS

Union of India : Through

1. General Manager,  
Northern Central Railway,  
Allahabad.
2. Divisional Railway Manager,  
Northern Central Railway  
Jhansi.
3. Assistant Divisional Engineer (HQ)  
Northern Central Railway,  
Jhansi ...Respondents

O R D E R (O R A L)

**Justice M. S. Sullar, Member (J).**

At the very outset, learned counsel intends to withdraw the Original Application (O.A), to enable the applicant to file a fresh O.A, on the same cause of action, after removing the defects.

2. Registry is directed to return the documents to the applicant, against a valid receipt, in accordance with law.

3. Therefore, the O.A is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

(V. N. Gaur)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/